

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND THE DRAFT LETTER OF OFFER TO THE PUBLIC SHAREHOLDERS OF BLOOM INDUSTRIES LIMITED

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This corrigendum ("Corrigendum") is being issued by PL Capital Markets Private Limited, the manager to the Offer ("Manager" or "Manager to the Offer"), on behalf of the Acquirers (namely, Mr. Rajendra Prasad Gupta; Mr. Akash Gupta; and Mr. Vikash Gupta) pursuant to and in accordance with Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("Takeover Regulations"), with respect to certain developments related to the Open Offer.

This Corrigendum is to be read together with the PA issued on August 23, 2017, the DPS published on August 31, 2017 and the draft letter of offer dated September 6, 2017 ("DLOF") filed with the Securities and Exchange Board of India ("SEBI") in accordance with the Takeover Regulations.

Capitalized terms used in this Corrigendum, but not defined, shall have the same meaning as assigned to them in the PA, DPS and/or the DLOF. The Public Shareholders are requested to note the following developments with respect to this Offer:

1. The Acquirers have funded the Escrow Account in cash, a sum totaling Rs. 58,12,100 (rupees fifty eight lacs twelve thousand one hundred only), as certified by Kotak Mahindra Bank Limited (Escrow Bank) vide letter dated November 6, 2017, whereby, the said Escrow Account has been funded to the extent of 100% of the Offer Size, assuming full acceptance from the Public Shareholders.
2. Subsequent to the above, on November 8, 2017, in accordance with regulation 22(2) of the Takeover Regulations, Mr. Rajendra Prasad Gupta and Mr. Akash Gupta have, through off-market transfer(s) acquired a total of 9,05,500 fully paid-up equity shares of face value of Rs. 10 each representing 19.24% of the total outstanding issued and fully paid-up equity share capital of the Target Company (excluding 6,44,000 forfeited shares which do not carry any voting rights) from the Sellers. The said acquisition at Rs. 3.75 per share is as per the terms of the SPA dated August 23, 2017.
3. On November 8, 2017, a meeting of the board of directors of the Target Company ("Board of Directors") was convened and the following matters were considered and approved:
 - (a) Mr. Akash Gupta was appointed to the Board of Directors as the Additional Director with effect from November 8, 2017 after the Acquirers complied with the requirement stated in the proviso to regulation 24(1) of the Takeover Regulations;
 - (b) Mr. Vikash Gupta was appointed to the Board of Directors as Additional Director with effect from November 8, 2017 after the Acquirers complied with the requirement stated in the proviso to regulation 24(1) of the Takeover Regulations;
 - (c) Mrs. Garima Agarwal was appointed to the Board of Directors as Additional Independent Director with effect from November 8, 2017;
 - (d) The resignation of Mr. Ashish Chaudhary as the Managing Director of the Company has been accepted with effect from November 9, 2017; and
 - (e) The resignation of Mrs. Sudarshini Chaudhary as the Director of the Company has been accepted with effect from November 9, 2017.
4. The Target Company has informed BSE Limited on November 7, 2017, that Mr. Vinod Kumar Jakhoria (Independent Director) has expired.

OTHER INFORMATION

1. The Acquirers accept full responsibility for their obligations, as laid down in terms of the Takeover Regulations and for the information (other than such information as has been provided or confirmed by the Sellers or the Target Company) contained in this Corrigendum.
2. This Corrigendum will also be available on SEBI's website (www.sebi.gov.in) and on the website of the Manager to the Offer (www.plindia.com). For further details please refer the LOF to be issued by the Acquirers.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



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